IN THE CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH CIRCUIT SITTING AT NAGPUR.

0.A.NO. 873/93 Txxxxxxxxxxx	. Aughs 2 the rade - valler above . Variable	199		
	DAT	OF DECI	SION OE	3.07.1 908 1994
Fulchand Daji	Chauwhan	curs and the state of the state of the	rungsan a ak rendembadi	App dic ant(s)
	Versus			
Union Sof Indi	a & Ors.	, у цен пам аправления переделения — ч		Respondent(s)

- 1. Whether it be referred to the Reporter or not ?
- 2. Whether it be circulated to all the Benches of the Central Administrative Tribunal or not ?

MEMBER

VICE CHAIRMAN

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH, 'GULESTAN' BUILDING NO.6 PRESCOT ROAD, BOMBAY-1

CAMP : NAGPUR

O.A. No. 873/93

Fulchand Daji Chauwhan

.. Applicant

V/s.

Union of India & Ors.

Respondents

Coram: Hon. Shri Justice M.S.Deshpande, V.C. Hon. Shri M.R. Kolhatkar, Member (A)

APPEARANCE:

Mr. S.D. Thakur counsel for the applicant

Mr. M G Bhangade counsel for the respondents

ORAL JUDGMENT: DATED: 8.7.1994 (Per: M.S. Deshpande, Vice Chairman)

The learned counsel for the respondents

Shri Bhangade states that the applicant is eligible for being granted temporary status and that action is being taken to give that relief and that the orders would be issued within a month. With regard to the other claim for pay and allowances with effect from 1.7.1993 to 13.8.1993 and 5.11.1993 to 7.12.1993 since there is a disputed question of fact the applicant's counsel states that he would approach the Labour Court for the necessary relief.

2. In view of this nothing survives in the application and the application is disposed of with liberty to the applicant to approach the labour court.

Milletta

(M.R. Kolhatkar) Member(A) (M.S.Deshpande)
Vice Chairman